

**Report and Accounts (1980-81) of the
National Remote Sensing Agency
Secunderabad and related paper**

THE MINISTER OF STATE IN
THE DEPARTMENT OF SCIENCE
AND TECHNOLOGY, ELECTRONICS
AND ENVIRONMENT (SHRI CHAN-
DRA PRATAP NARAIN SINGH):
Sir, I beg to lay on the Table a copy
each (in English and Hindi) of the
following papers:—

(i) Seventh Annual Report and
Accounts of the National Remote
Sensing Agency, Secunderabad, for
the year 1980-81, and the Auditors'
Report on the Accounts.

(ii) Statement by Government
accepting the above Report.

[Placed in Library. See No. LT-
3082/81 for (i) and (ii)].

**Report and Accounts (1980-81) of the
Bharat Earth Movers Limited
Bangalore and related papers**

THE MINISTER OF STATE IN
THE MINISTRY OF DEFENCE (SHRI
SHIVRAJ V. PATIL): Sir, I beg to
lay on the Table, under sub-section
(1) of section 619A of the Companies
Act, 1956, a copy each (in English
and Hindi) of the following papers:—

(i) Seventeenth Annual Report and
Accounts of the Bharat Earth Mov-
ers Limited, Bangalore, for the year
1980-81, together with the Auditors'
Report on the Accounts and the
comments of the Comptroller and
Auditor General of India thereon.

(ii) Statement by Government ac-
cepting the above report.

[Placed in Library. See No. LT-
3081/81 for (i) and (ii).]

Sir, one more thing. I have to make
a little correction in the answer which
I had given. I had said that 560...
(Interruptions)

SHRI LAL K. ADVANI (Gujarat):
Sir, any correction in any statement

made earlier has to be by formal no-
tice.

MR. CHAIRMAN: Then he will do
it. I do not know the rule about it.

**REPORT OF THE JOINT COMMIT-
TEE OF HOUSES ON OFFICES OF
PROFIT**

MR. CHAIRMAN: Now, Report of
the Joint Committee of the Houses on
Offices of Profit. Mr. Rahmat Ali.

SHRI SYED RAHMAT ALI (Andhra
Pradesh): Sir, I beg to lay on the
Table of the House a copy each (in
English and Hindi) of the Second Re-
port of the Joint Committee of the
Houses on Offices of Profit.

**MOTION FOR ELECTIONS TO THE
JOINT COMMITTEE OF THE HOU-
SES ON CRIMINAL LAW (AMEND-
MENT) BILL, 1980**

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
AND DEPARTMENT OF PARLIA-
MENTARY AFFAIRS (SHRI P.
VENKATASUBBAIAH): Sir, with your
permission, I beg to move:

"That this House concurs in the
recommendation of the Lok Sabha
that the Rajya Sabha do appoint a
Member to the Joint Committee on
the Bill further to amend the Indian
Penal Code, the Code of Criminal
Procedure, 1973, and the Indian
Evidence Act, 1872 in the vacancy
caused by the retirement of Shri
Leonard Solomon Saring from
Rajya Sabha and resolves that Shri
Leonard Solomon Saring be nomi-
nated to the said Joint Committee to
fill the vacancy."

The question was put and the mo-
tion was adopted.